

form without any remuneration whether in cash or in kind such work and for such number of hours and subject to such terms and conditions as may be specified in the said order. The provisions of the lapsed Bill are again under the consideration of the Government.

Colour TV Sets

423. SHRI KAMAL NATH:
SHRI DHARAM DAS SHASTRI:

Will the PRIME MINISTER be pleased to state:

(a) whether colour Television sets are available on sale in India;

(b) if not, the arrangements Government propose to make available colour Television sets in the market, so that maximum number of people can take advantage of the colour telecasts; and

(c) whether any Indian firm has undertaken manufacture of colour Televisions?

THE MINISTER OF STATE IN THE DEPARTMENTS ON SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) Colour TV sets are not available for sale in India as there is no colour transmission.

(b) Government has not taken a decision to introduce colour TV transmission in the country.

(c) The companies licensed to manufacture Video Cassettes Recorders (VCRs), have also been permitted to make Colour TV monitors so that pre-recorded video tapes can be played on the VCR and seen on the monitor to which it is connected.

ईट मट्टा उद्योग में बंधक मजदूर

424. श्री मनी राम बागड़ी : क्या कम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मिल तथा ईट-मट्टों के मालिकों के यहाँ आज भी बड़ी संख्या में बंधक मजदूर काम कर रहे हैं; और

(ख) यदि हाँ, तो सरकार द्वारा उनके विरुद्ध क्या कार्यवाही की जा रही है ?

भूम मंत्रालय में राज्य मंत्री (श्रीमती राम कुमारी सिन्हा) : (क) और (ख). हाल ही में इस सम्बन्ध में पंजाब, हरियाणा पश्चिम बंगाल और बिहार के संदर्भ में इस माशय की कुछ प्रेस रिपोर्ट ध्यान में आई हैं। पंजाब और हरियाणा राज्य सरकारों ने उत्तर दिया है कि ईट-मट्टों में कार्य करने के लिए अन्य राज्यों से श्रमिकों को लाया जाता है। परन्तु वे बंधुआ श्रमिक नहीं हैं। बिहार और पश्चिम बंगाल से रिपोर्ट प्राप्त होनी हैं।

Review of Country's Defence Needs

425. SHRI TRILOK CHAND:
SHRI CHHOTAY SINGH
YADAV:
SHRI RASHEED MASOOD:
SHRI CHANDRADEO PRA-
SAD VERMA:
SHRI RAM VILAS PASWAN:
SHRI JAGPAL SINGH:
SHRI RAJNATH SONKAR
SHASTRI:
SHRI RAJESH KUMAR
SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government have made any exercise to review the

country's defence needs in view of the continuous arms build up by Pakistan and U.S.'s package deal finalised recently for the arms aid to Pakistan, and

(b) if so, the details thereof and the steps contemplated by Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATEL): (a) and (b). Government are aware of Pakistan's efforts at augmenting its military strength. The reported U.S. package deal has not reached a finality so far. Discussions are still under way.

Government are fully alive to these developments in our neighbourhood and are taking appropriate action to safeguard our security.

Withholding of consent to West Bengal State Bills

426. SHRI SOMNATH CHATTERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are withholding their consent to nine West Bengal State Bills since a long time; and

(b) if so, what is the latest position of each of these Bills?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). A statement indicating the position of the Bills is placed on the Table of the House.

Statement

S.No.	Name of the Bill	Present position
1.	The City Civil Courts (Amendment) Bill, 1980	The Bill is being examined in consultation with the concerned Administrative Ministries/Departments.
2.	The Industrial Disputes (West Bengal 2nd Amendment) Bill, 1980	Do.
3.	The Calcutta Municipal Corporation Bill, 1980	Do.
4.	The Howrah Municipal Corporation Bill, 1980	Do.
5.	The Netaji Nagar College (Taking over of Management) (Amendment) Bill, 1981	Do.
6.	The Indian College of Arts and Draftsmanship (Taking over of Management) (Amendment) Bill, 1981	Do.
7.	The Land Acquisition (West Bengal Amendment) Bill, 1981	Do.
8.	The West Bengal Restoration of Alienated Land (Amendment) Bill, 1980	The assent of the President has been accorded on 5-8-1981.
9.	The Birla College of Science and Education (Taking over of Management) (Amendment) Bill, 1981.	The assent of the President has been withheld from the Bill on 3-8-1981.